

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

109. I.A. 987/2024

In

C.P. (IB)-2489(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **12.04.2023**

NAME OF THE PARTIES: Pranami Trading Pvt Ltd

VS

Kieon Developers Pvt Ltd.

Appearance

For Applicant : Adv. Saurabh Bachhawat a/w. Adv. Karaw Vir
Khosla i/b. Chandiook & Mahajan

For Respondent: Adv. Vedchetan Patil for R-1 & 2, Adv.
Sunayana Kashid for R-5 and Adv. Zahra Baldiwala
a/w Malika Shirzade for R-6

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 987/2024

Ld. counsel for the respondent no.6 submits that though application has been received but the address in the notice is wrong and the correct address of R-6 is as follows;

*Prince Multiplast Pvt. Ltd. 16/76, Gokul Das Pasta Road, Behind Chitra
cinema, next to hotel bawa regency, Dadar east, Mumbai - 400014.*

Correct address is taken on record. Applicant is directed to approach the registry for carrying out the amendment in the address of R-6.

Ld. Counsel for R-1 & R-2 submits that R-1 & R-2 shall hand over all information/documents/items [as mentioned in para 4.11 clauses (i to xxiii) on page 7 to 8 of the application] which are/were available with them, within a period of one week.

Reply, if any, be filed by R-1, R-2, R-5 and R-6 within two weeks.

Fresh steps to be taken to serve R-3 & R-4 by the Applicant and file service affidavit well before the next date of hearing. List on **15.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)